

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 1377 of 2019

IN THE MATTER OF:

State Bank of India

...Appellant.

Versus

Subodh Kumar Agrawal & Ors.

...Respondents.

Present:

For Appellant: Mr. Ramji Srinivasan, Sr. Advocate with Ms. Misha, Mr. Vaijayant Paliwal, Ms. Shivani Sinha and Mr. Charu Bansal, Advocates.

For Respondent: Vishrutyi Sahni, Mr. Kumar Kislay, RP, R-1.

Mr. Arun Kathpalia, Sr. Advocate with Mr. Ujjal Banerjee, Mr. Akash Khurana, Advocates for R-2.

Mr. Dhruba Mukherjee, Sr. Advocate with Mr. Vaibhav Manu Srivastava, Advocates for R-3.

Mr. Ashmi Mohan, Mr. Amit Aggarwal, Mr. Mustafa Motiwala, Advocates for R-4.

Mr. Ketan Madan, Mr. Himanshu Harbola, Advocates for R-5.

Mr. Amit Sibal, Sr. Advocate with Mr. Prakshal Jain, Mr. Nitesh Jain, for ICICI Bank.

Mr. Vividh Tandon and Ms. Shivani Rawat (Intervenor)

Futema Kachwalla, RP.

WITH

Company Appeal (AT) (Insolvency) No. 07 of 2020

IN THE MATTER OF:

Canara Bank

...Appellant.

Versus

Subodh Kumar Agarwal & Ors.

...Respondents.

Present:

For Appellant: Mr. PBA Srinivasan, Ichchha Kalash, Mr. Parth Tandon and Mr. Avinash Mohapatra, Advocates.

**For Respondent: Vishrutyi Sahni, Mr.Kumar Kislay, RP, R-1.
Mr. Arun Kathpalia, Sr. Advocate with
Mr. Ujjal Banerjee, Mr. Akash Khurana,
Advocates for R-2.
Futema Kachwalla, RP.**

**ORDER
(Virtual Mode)**

02.03.2021 Learned Counsel for some of the parties state that there is effort to settle the matter and seek time.

In view of the statement, we adjourn this matter. By next date if the matter is not settled, the Appeals should be argued.

List both the Appeals 'For Admission (After Notice)' Hearing on **06th April, 2021.**

**[Justice A.I.S. Cheema]
Member (Judicial)**

**[Dr. Alok Srivastava]
Member (Technical)**

Basant B./nn